

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:211
ANSWERED ON:21.07.2015
Review of Status of OBCs
Nayak Shri B.V.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there exists a provision in the National Commission for Backward Classes Act for review of the Status of OBCs after every ten years and provision for reservation as per the social and economic status after such review;
- (b) if so, the details thereof;
- (c) whether the said review has been conducted after every ten years; and
- (d) if so, the details of such review conducted so far along with the outcome thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

(a) & (b): Yes, as per Section 11(1) of the NCBC Act, the Central Government may at any time, and shall, at the expiration of ten years from the coming into force of this Act and every succeeding period of ten years thereafter, undertake revision of the lists with a view to excluding from such lists those classes who have ceased to be backward classes or for including in such lists new backward classes.

(c) & (d): No review has been conducted till date.